

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 366/TT/2018

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for assets under “Powergrid Works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region” for 2014-19 tariff period.
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Limited & Ors.
- Parties present** : Shri Zafrul Hasan, PGCIL
Shri S.S Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri S.K Venkatesaran, PGCIL

Record of Proceeding

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for six assets covered under the “POWERGRID works associated with System Strengthening for IPPs in Chhattisgarh and other generation projects in Western Region” for the 2014-19 tariff period. He requested to approve the COD of Asset-4 under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as it has not been put to use due to non-readiness of the downstream assets under the scope of Chhattisgarh-WR Transmission Limited (CWRTL), Respondent No.14. He submitted that all the other 5 assets have been put into commercial operation. He further submitted that there is no time over-run in case of instant assets and the total completion cost is within the approved FR cost. He requested to allow tariff for the all the assets except Asset-4 in accordance with Regulation 7(7) of the 2014 Tariff Regulations for inclusion on the computation of POC charges.



2. Learned counsel for CWRTL submitted that the Commission vide ROP dated 12.9.2019 had directed to list the instant petition after the disposal of Petition No. 81/MP/2019. The said petition was listed for hearing on 12.2.2020 and the same is pending disposal.

3. After hearing the parties, the Commission reserved the order in the petition subject to the disposal of Petition No. 81/MP/2019.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

